

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1821
ANSWERED ON:24.08.2007
ALLOTMENT OF LAND TO COOPERATIVE GROUP HOUSING SOCIETIES
Jena Shri Mohan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of the Cooperative Group Housing Societies in Delhi which are still pending for allotment of land by DDA as on date;
- (b) whether DDA has chalked out any action plan to allot land to those societies against which no criminality has been found by CBI;
- (c) if so, the details thereof; and
- (d) the time by which the allotment of land is likely to be made available to these societies?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a): The Delhi Development Authority (DDA) has informed that the allotment of land is pending in the case of about 238 Cooperative Group Housing Societies in Delhi.

(b)to(d): DDA has further informed that as per Rule 6 of the Delhi Development Authority (Disposal of Developed Nazul Land) Rules, 1981, the allotment of land to Cooperative Group Housing Societies is governed by the seniority determined on the basis of registration of the Societies with the office of Registrar Cooperative Societies (RCS), Government of NCT of Delhi (GNCTD) and verification of membership by that office. The recommendation of RCS, GNCTD for allotment of land to those societies against which no criminality has been found by CBI has not yet been received in DDA.